



2026:AHC:56587

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 5158 of 2026

Geeta @ Geeta Devi Mishra

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Shravan Kumar Pandey, Shyam Narain Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri Shyam Narain Pandey, learned counsel for the applicant, Sri D.P.S. Chauhan, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 528 of 2019, under Sections-420, 467, 468, 471 & 120-B, 427, 506, 389 IPC, Police Station-Naubasta, District-Kanpur Nagar, during the pendency of the trial.
3. Contention of learned counsel for the applicant is that the allegation against the applicant is that she was witness of the sale deed dated 29.01.2024 which was executed by Tara Devi, who is imposter of the actual Tara Devi, who had already died, in favour of the co-accused Sanjeev Sonkar. It is further submitted that applicant is a lady and witnessed the sale deed bonafidely on behalf of the purchaser of the land in question without knowing the actual owner of the property in question and not a single money has been transferred in the account of the applicant. It is further submitted that charge sheet has been filed in the present case, therefore, there is no requirement of custodial interrogation. It is further submitted that the applicant has explained the criminal history of four cases in the accompanying affidavit. Applicant is a lady and she is entitled to be released in view of proviso of Section 437(1) of Cr.P.C. (Section 480(1) of BNSS). The applicant is a law abiding citizen and she is languishing in jail since 11.02.2022. In case, she is granted bail, she will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and taking into account the fact that applicant is a **lady** and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

6. Let the applicant- **Geeta alias Geeta Devi Mishra**, involved in the aforementioned crime be released on bail, on her furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by her.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

9. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or e-prison portal in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in **(2024) 10 SCC 685**.

March 19, 2026
S.C.

(Arun Kumar Singh Deshwal,J.)